

**GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION**

**LOK SABHA
UNSTARRED QUESTION NO.1761
TO BE ANSWERED ON 8TH DECEMBER, 2021**

PMGKAY

1761. KUMARI AGATHA K. SANGMA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether it is fact that Pradhan Mantri Garib Kalyan Yojana (PMGKAY) has been discontinued now and if so, the reasons therefor;**
- (b) whether the Government is aware of the number of vulnerable population excluded from the Public Distribution System;**
- (c) if so, the details thereof and if not, the reasons therefor;**
- (d) whether the Government is aware that reliance 2011 census data to calculate State-wise PDS coverage is outdated and leads to exclusion of crores of Beneficiaries;**
- (e) if so, whether the Government is taking steps to update the database to identify Beneficiaries and if so, the details thereof;**
- (f) whether the Government has formulated or has plans to formulate, specific steps to address the issue concerning the population without ration cards that have been left out; and**
- (g) if so, the details thereof?**

A N S W E R

**MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND CONSUMER
AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)**

(a): No Sir. The Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) has been extended for period of another four months i.e. December, 2021 to March, 2022 (Phase-V).

(b) to (g): Government of India enacted National Food Security Act, 2013 which provides for coverage of about 75% of the rural and 50% of the urban population (67% of the total population of the country) for receiving highly subsidized foodgrains under Targeted Public Distribution System (TPDS), which at Census 2011 comes to about 81.35 crore. The coverage under the Act is substantially high to ensure that all the vulnerable and needy sections of the society get its benefit.

Section 9 of the Act provides that the percentage coverage under the Targeted Public Distribution System in rural and urban areas for each State shall be determined by the Central Government and the total number of persons to be covered in such rural and urban areas of the State shall be calculated on the basis of the population estimates as per the census of which the relevant figures have been published. The responsibility for identification of eligible beneficiaries under NFSA lies with the respective State/UT. All States/UTs have been advised to identify the eligible beneficiaries under NFSA upto their respective coverage limit.
